

Sr. No. 87/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. (IB)- 292/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Anand Rathi Global Finance Ltd.

...Financial Creditor

Versus

Electro Max Marketing Pvt. Ltd.

...Corporate Debtor

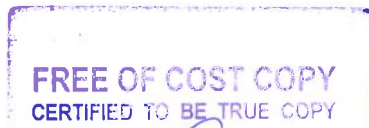
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. SUBRATA KUMAR DASH, TECHNICAL MEMBER**

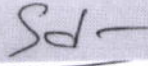
Present Through Video Conferencing: -

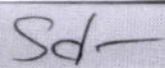
For the Financial Creditor : Avinash Kumbaj, Adv.
Pramod Kumar, Adv.
For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Avinash Kumbaj, Adv. appearing on behalf of Petitioner/
Financial Creditor. He submits that matter has been amicable settled and agreed
amount has been received by the Petitioner/ Financial Creditor from Corporate
Debtor and he wish to withdraw this Petition. Permission granted. CP No. (IB)-
292/7/JPR/2019 is dismissed as withdrawn.




(Deep Chandra Joshi)
Judicial Member


(Subrata Kumar Dash)
Technical Member

April 13, 2022
NK